

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA. 289 of 2016

Date of Order: 08.02.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

AJAYA KR. PATRA
VS.
SOUTH EASTERN RAILWAY

For the Applicant : Mr. G. K. Das, Counsel
Mr. TK Biswas, Counsel

For the Respondents : Mr. BP Manna, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard both.

2. The applicant has already retired from service after being served with a charge memo.
3. As it seems that the charge memo was issued with wrong spelling that is in the name of "Ajay" instead of Ajaya", with the consent of both the parties, we dispose of the OA with a direction upon the respondents to correct the spelling of the name of the applicant in the charge memo, by way of issuing a corrigendum , if required, and complete the proceedings within a period of 6 months with a final order.
4. Applicant is directed to cooperate with the authorities to ensure completion of the proceedings with scheduled time.
5. In the mean time, the respondents shall pay the provisional pension in accordance with law at revised rates and release all the admissible benefits within 2 months from this date.



6. OA is accordingly disposed of. No costs.

(Jaya Das Gupta)
Member (A)

(Bidisha Banerjee)
Member (J)

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